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OA 782/2001
(Gr. C, code 9(9))

Sh. V. K. Jagtap, Solapur

Sh. S. P. Saxena, Adv.

VIS.

Central Railway 0305

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.No.782/2001

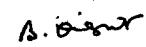
8th July, 2002

Shri S.P.Saxena, Counsel for Applicant and Shri R.R.Shetty, Counsel for Respondents.

During hearing of the arguments of counsel for parties, the counsel for respondents obtained instructions and produced records. We perused the relevant documents produced by official respondents. The documents were passed over by us for perusal by learned counsel for applicant. The learned counsel for applicant after perusing the same sought one day's adjournments to obtain instructions from his client.

Today when the case is taken up, the learned counsel for applicant states that applicant does not want to press the application but wants to withdraw. In view of above statement of learned counsel for applicant, the application is dismissed as withdrawn.


(B.N.BAHADUR)
MEMBER(A)


(BIRENDRA DIKSHIT)
VICE CHAIRMAN

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